

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III**

Item No. 308
IB-361(ND)/2024

IN THE MATTER OF:

CENTRAL BANK OF INDIA

.....APPLICANT/PETITIONER

Vs

SH. SURESH VERMA

.....RESPONDENT

SECTION

U/s 95 of IBC, 2016

Order delivered on 18.07.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :

For the Respondent :

HYBRID HEARING (PHYSICAL & VC)

ORDER

This application has been filed under Section 95 seeking initiation of insolvency process against Mr. Suresh Verma, the Personal Guarantor.

The Applicant is directed to file an affidavit with regard to maintainability of the present application as well as a copy of letter of invocation issued by the Applicant Bank to the Personal Guarantor. One week time granted.

List the matter on **30.07.2024**.

**Sd/-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)**

**Sd/-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)**